

12.30 hrs.

**DELHI ADMINISTRATION BILL
EXTENSION OF TIME**

Shri Krishnamoorthy Rao
(Shimoga): Sir, I beg to move:—

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith, be extended upto the 21st March, 1966."

Shri S. M. Banerjee (Kanpur): Sir, I would like to know the reasons why time is being extended.

Mr. Speaker: The Chairman of the Joint Committee may state the reasons.

Shri Krishnamoorthy Rao: The motion for reference of the Delhi Administration Bill, 1965 to a Joint Committee was adopted by Lok Sabha on the 7th December, 1965.

The Rajya Sabha concurred in the motion on the 11th December, 1965.

The first sitting of the Joint Committee was held on the 13th December, 1965 when the Committee decided to invite written memoranda on the Bill by the 25th December, 1965 and also to hear oral evidence of the interested parties.

The Committee have so far held 5 sittings and have heard oral evidence of 14 parties/individuals on the Bill.

Some members of the Committee desired to hear the views of Shri M. C. Setalvad, the former Attorney General of India, also on the Bill. He is scheduled to appear before the Committee on the 19th February, 1966.

Thereafter, the Committee will take up clause-by-clause consideration of the Bill.

It is, therefore, necessary that the extension of time for the presentation of the Report of the Committee may be granted.

Shrimati Renu Chakravarty (Barackpore): Sir, I am a member of the Committee and in the Committee we were told by certain members of the ruling party that the whole Bill is now going to be withdrawn. So, we would like to be assured by the new Ministry whether they are really serious about it and whether we should continue with this work or will we be asked to wind it up after a few days. They do not even know what is being discussed.

An hon. Member: The Treasury Benches should be more attentive.

Shri S. M. Banerjee: Sir, unfortunately, whatever the hon. Deputy Speaker has said I can only read tomorrow because I could not hear it; but, what I gathered from Shrimati Renu Chakravarty, who is also a member of this particular Committee, and from other Members is that this matter is still in a melting pot and they have to make up their mind whether to accept it, reject it or withdraw it.

Shrimati Renu Chakravarty: We do not want it to be dropped at a later stage.

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): If the Joint Committee has not finished its labour . . .

Mr. Speaker: One of the Members says that they have received information or, may be, rumours . . .

Shrimati Renu Chakravarty: Members of the ruling party in the Committee told us in so many words that Government was re-thinking on it. Therefore, the question is whether we start our deliberations and go into all this labour if, in the end it will be withdrawn. I just want that clarification. That is all.

Shri Satya Narayan Sinha: This report is incorrect absolutely.

Shri Shinkre (Marmagaoa): Let the Home Minister say something.

An hon. Member: Let the Home Minister reply.

Mr. Speaker: If the Leader of the House replies, should I say that it is not correct?

The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith, be extended upto the 21st March, 1966."

The motion was adopted.

12:33 hrs.

DELHI SECONDARY EDUCATION BILL

EXTENSION OF TIME

Shri Sonavane (Pandharpur): Sir, I beg to move:—

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for better organization and development of secondary education in the Union territory of Delhi, be extended upto the 31st March, 1966."

Shri Hari Vishnu Kamath (Hoshangabad): Let us have the reasons for this also.

Shri Sonavane: The motion for reference of the Delhi Secondary Education Bill, 1964 was adopted by Lok Sabha on the 29th November, 1965.

The Rajya Sabha concurred in the motion on the 10th December, 1965.

The first sitting of the Joint Committee was held on the 14th December,

1965 when the Committee decided to invite written memoranda on the Bill by the 27th December, 1965 and also decided to hear oral evidence of the interested parties.

On the 10th January, 1966 the Committee divided themselves into seven Study Groups and visited 42 schools for an on-the-spot study of the conditions of the working of the Secondary Schools in Delhi.

The Committee were to commence hearing of oral evidence from the 11th January, 1966 but due to sad and sudden demise of the late Prime Minister Shri Lal Bahadur Shastri, the meetings had to be postponed.

The Committee again met from the 7th to 9th instant and have concluded the hearing of oral evidence of the concerned interests. Representatives of 15 bodies/individuals have appeared before the Committee for oral evidence.

The Committee have now to take up clause-by-clause consideration of the Bill and it is necessary that the extension of time for the presentation of the report of the Committee may be granted.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for better organization and development of secondary education in the Union territory of Delhi, be extended upto the 31st March, 1966."

The motion was adopted.

12:35 hrs.

RAILWAY BUDGET, 1966-67

Mr. Speaker: The Minister of Railways, Shri S. K. Patil.

The Minister of Railways (Shri S. K. Patil): Mr. Speaker, Sir, I rise to present the Budget for the Indian Government * Railways for